

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 129
CP(IB) 463 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..30/11/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

Mr. Nipun Singhvi, Advocate and Mr. Vishal Dave, Advocate for the Applicant/RP, in IA 235/2020, IA 478 of 2020, IA 526 of 2020, IA 673 of 2020, IA 833 of 2020 and IA/74 (AHM) 2021 and Respondent No.1 in IA/261 (AHM)2021 and IA/512(AHM) 2021
Mr. Morakhia Copper, RP.

Mr. Ravi Pahwa, Advocate, for the Resolution Applicant.

Proxy Counsel on behalf of Mr. Arjun Sheth, Advocate for applicant in IA 512 of 2021

Mr. Harmish K Shah, Advocate, for Respondent No.5 to 8 in IA 673 of 2020

Mr. Arpit R. Singhvi, Advocate, for Respondent.

Mr. Tirth Nayak, Advocate, for Respondent.

Mr. Anmol Mehta, Advocate, for Respondent No.5 & 6

Mr. Atul Sharma, Advocate, for Respondent No.8-11 in IA/74(AHM)2021

Mr. Karan Yadav on behalf of Mr.Rohan Lavkumar, Advocate, for Respondent No.5

ORDER

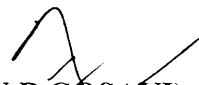
Ld. Counsel for the RP submitted that the order is reserved for approval of plan i.e.IA 86 of 2021. All these applications are relating to preferential / fraudulent transactions against the Suspended Management Corporate Debtor, etc.

Pleadings are completed.

Matter stands adjourned to 25.01.2022



(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)